

ITEM NO.21

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).585/2018

KANTI LAL @ KANTI CHANDRA & ANR.

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(IA No.4269/2021 - EXEMPTION FROM FILING O.T., IA No.4268/2021 - GRANT OF BAIL)

Date : 13-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Mr. Abhishek Gupta, AOR

For Respondent(s) Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.4268/2021

Having heard learned counsel for the parties and considering the facts and circumstances of this case and also keeping in view the age of the appellant/applicant-Kanti Lal @ Kanti Chandra as well as the date of the incident which was 38 years back i.e. in the year 1984, we are of the opinion that the appellant/applicant-Kanti Lal @ Kanti Chandra would be entitled to grant of bail.

Accordingly, we direct that the appellant/applicant-Kanti Lal @ Kanti Chandra be enlarged on bail on such terms and conditions as may be imposed by the Trial Court.

I.A. No.4268/2021 is, accordingly, allowed.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS

